

Central Administrative Tribunal:Principal Bench

CP-387/2000 In
OA-1799/2000

New Delhi this the 19th day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

Nanak Chand
S/o Shri Ramesh Chand
R/o B-1/29 New Kundali
New Delhi-96.

-Petitioner

(By Advocate: Shri Bhaskar Bhardwaj learned
proxy counsel for Shri Arun Bhardwaj)

Versus

1. Shri A.M. Dimbalkar
Director General
Employees State Insurance Corporation,
Kotla Road,
New Delhi-2
2. Smt. Sharda Sharma
Director,
Employees State Insurance Corporation,
Hospital, Sector-24,
Noida (U.P)

-Respondents

ORDER (Oral)

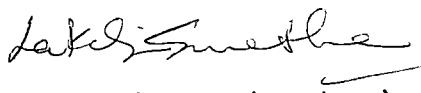
Smt. Lakshmi Swaminathan, Member (J)

We have heard Shri Bhaskar Bhardwaj learned proxy counsel for petitioner in CP-387/2000. From his submissions, we are not satisfied that the respondents have committed wilful or contumacious disobedience of the Tribunal's order dated 11.9.2000 as alleged by the petitioner.

2. In the circumstances, CP-387/2000 is dismissed.


(V.K. Majotra)

Member (A)


(Smt. Lakshmi Swaminathan)

Member (J)

cc.